

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**ITEM No. 2**  
**C.P.(IB)-3484(MB)/2019**

**IN THE MATTER OF:**

Indiabulls Consumer Finance Limited  
v.

.... Petitioner/Applicant

Apollo Soyuz Electricals Private Limited

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 21.06.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON. ACTG. PRESIDENT**

**SH. RAVIKUMAR DURAISAMY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Financial Creditor  
For the Corporate Debtor

Mr. Suyesha Kakarla, Adv.  
None

**ORDER**

This Bench directs the petitioner to take out personal notice and serve upon all the respondents and file proof of service within four weeks.

List the matter for further consideration on 02.07.2021.

**Sd/-**  
**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

**Sd/-**  
**(RAVIKUMAR DURAISAMY)**  
**MEMBER (TECHNICAL)**

21.06.2021  
DPK